

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 30/13 of NC-VI held on 03.01.2013

Meeting No. 30/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 03.01.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh.J.P.Maurya	AIA	MFPI
3	Sh. S.K.Jain	DO	DIPP
Officer in attendance			
4	Sh. Yoginder Singh	DDG	DGFT
5	Sh.S.K.Panigrahi	E.O	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 24 months as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	970 Case No.:1/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:30/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00111/AM13/	RLA File :34/24/040/00056/AM13/	Lic.No/Date:3410034234 28.05.2012	Deferred
	The case was discussed in the meeting and it was noted that firm was requested to clarify how no indigenous inputs is indicated to have been used, when the quantity of export is more than double the import quantity The firm has not furnished any reply . Committee decided to send last reminder to the firm for their reply. The case was deferred and to be placed before the committee on 31.1.2013			

2	971 Case No.:2/16/85-ALC3/2012	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:30/85-ALC3/2012 20.12.2012	Status:
	HQ File :01/85/050/00112/AM13/	RLA File :34/24/040/00081/AM13/	Lic.No/Date:3410034510 28.06.2012	Deferred
	The case was discussed in the meeting and it was noted that firm was requested to clarify how no indigenous inputs is indicated to have been used, when the quantity of export is more than double the import quantity The firm has not furnished any reply . Committee decided to send last reminder to the firm for their reply. The case was deferred and to be placed before the committee on 31.1.2013			

3	972 Case No.:9/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:30/85-ALC3/2012 20.12.2012	Status:
	HQ File :01/85/050/00131/AM12/	RLA File :34/24/040/00139/AM12/	Lic.No/Date:3410031853 11.10.2011	Deferred
	The case was discussed in the meeting and it was noted that firm was requested to clarify how no indigenous inputs is indicated to have been used, when the quantity of export is more than double the import quantity The firm has not furnished any reply . Committee decided to send last reminder to the firm for their reply. The case was deferred and to be placed before the committee on 31.1.2013			

4	973 Case No.:11/24/85-ALC3/2011	Party Name:GLOBAL GOURMET PVT LTD	Meet No/Date:30/85-ALC3/2012 20.12.2012	Status:
	HQ File :01/85/050/00133/AM12/	RLA File :34/24/040/00131/AM12/	Lic.No/Date:3410031784 30.09.2011	Deferred
	The case was discussed in the meeting and it was noted that firm was requested to clarify how no indigenous inputs is indicated to have been used, when the quantity of export is more than double the import quantity The firm has not furnished any reply . Committee decided to send last reminder to the firm for their reply. The case was deferred and to be placed before the committee on 31.1.2013			

5	974 Case No.:6/15/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:30/85-ALC3/2012 20.12.2012	Status:
	HQ File :01/85/050/00110/AM13/	RLA File :34/24/040/00104/AM13/	Lic.No/Date:3410034650 17.07.2012	Approved
	The case was discussed in the meeting and Committee decided to approve the case as per the C&PC;s recommendation vide their O.M.No 46011/68/2009/PCII dated 18.10.2012 except item no 5(relevant Toy sandman) , may be is allowed net to net without any wastage. Details as under:-			
	Export Item	Qty.	Import Item	Qty.
	Toothbrushes (one set consisting of one no. of Toy Sandmann & Two no. of Toothbrushes.)	1 Set.	1. Polypropylene Granules	1.05 kg/kg content in the export product.
			2.Thermoplastic Elastomer	1.05 kg/kg content in the export product.
			3.Relevant Nylon-612 Monofilament	1.05 kg/kg content in the export product.
			4.Relevant Nickel silver wire	1.01 kg/kg content in the export product.
			5.Relevant Toy Sandmann	Net to Net
			6.Relevant Packing Material	As per packing policy

Net content of import items No 1 to 5 in export product must be insisted upon during EODC/ redemption.

RA may take consequential action as per policy / procedure.

6	975 Case No.:11/29/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:30/85-ALC3/2012 20.12.2012	Status:
	HQ File :01/85/050/00168/AM12/	RLA File :02/24/040/00167/AM12/	Lic.No/Date:0210171096 19.12.2011	Deferred
	The case was discussed in the meeting and committee decided to remind the Textile commissioner for their comments. Committee als decided to remind the firm to furnish the information called for by MSME. . The case was deferred and to be placed before the committee on 311.2013			

7	976 Case No.:8/29/85-ALC3/2011	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:30/85-ALC3/2012 20.12.2012	Status:
	HQ File :01/85/050/00165/AM12/	RLA File :05/23/040/00310/AM12/	Lic.No/Date:0510307961 15.11.2011	Rejected
	The case was discussed in the meeting and it was noted that firm has not submitted the requisite information required by MFPI despite three reminders. Hence it was decided to reject the case RA may take consequential action .under intimation to DGFT.			

8	977 Case No.:11/2/85-ALC3/2012	Party Name:BIRLA CORPORATION LTD.,	Meet No/Date:30/85-ALC3/2012 20.12.2012	Status:
	HQ File :01/85/050/00011/AM13/	RLA File :02/24/040/00243/AM12/	Lic.No/Date:0210175575 21.03.2012	Deferred
	The case was discussed in the meeting and committee decided to remind the firm for furnishing the information required by DIPP. The case was deferred and to be placed before the committee on 31.1.2013.			

9	978 Case No.:10/2/85-ALC3/2012	Party Name:EXOTIC NATURALS	Meet No/Date:30/85-ALC3/2012 20.12.2012	Status:
	HQ File :01/85/050/00010/AM13/	RLA File :03/94/040/01098/AM12/	Lic.No/Date:0310685277 07.03.2012	Rejected
	The case was discussed in the meeting and it was noted that firm has not submitted the reply / information despite reminders . Hence the case was rejected .RA may take consequential action .under intimation to DGFT			

10	979 Case No.:3/30/85-ALC3/2011	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:30/85-ALC3/2012 20.12.2012	Status:
	HQ File :01/85/050/00176/AM12/	RLA File :31/83/040/00186/AM12/	Lic.No/Date:3110052331 10.01.2012	Deferred
	The case was discussed in the meeting and committee decided to remind C&PC and MSME to expedite their comments. The case is deferred and to be placed before the committee on 31.1.2013.			

11	980 Case No.:7/13/85-ALC3/2011	Party Name:HINDUSTAN GUM & CHEMICALS LTD	Meet No/Date:30/85-ALC3/2012 03.01.2013	Status:
	HQ File :01/85/050/00066/AM12/	RLA File :33/24/040/00005/AM12/	Lic.No/Date:3310018814 17.06.2011	Deferred
	The case was discussed in the meeting and committee decided to remind the firm for furnishing information required by MSME. The case was deferred and to be placed before the committee meeting to be held on 31.1.2013.			

12	981 Case No.:6/7/85-ALC3/2012	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:30/85-ALC3/2012 20.12.2012	Status:
	HQ File :01/85/050/00049/AM13/	RLA File :02/24/040/00227/AM12/	Lic.No/Date:0210175150 13.03.2012	Deferred
	The case was discussed in the meeting and committee decided to remind Textile Commissioner and MSME for expediting their comments. The case was deferred and to be placed before the committee on 31.1.2013.			

13	982 Case No.:2/21/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:30/85-ALC3/2012 20.12.2012	Status
	HQ File :01/85/050/00124/AM13/	RLA File :34/24/040/00124/AM13/	Lic.No/Date:3410034796 06.08.2012	Deferred
	The case was discussed in the meeting and committee decided to call for information on requirement of imports items export product wise as in the other case of the firm involving the same product. The case was deferred and to be placed before committee on 31.1.2013			

